

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Dated: Allahabad, the 23rd February, 2001

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC
Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO.01 OF 2001

Dr. (Smt.) Asha Khare,
aged about 57 years,
wife of Sri Sheo Kumar Khare,
Principal, Kendriya Vidyalaya,
Banaras Hindu University Campus,
(Under Compulsory waiting),
r/o 167-A, Brij Enclave, Sunderpur,
Varanasi.

. Applicant

(By Advocate Sri O. P. Khare)

Versus

1. Union of India, through the Secretary,
Human Resource Development,
Government of India,
New Delhi.
2. Commissioner,
Kendriya Vidyalaya Sangathan (Hqrs),
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
3. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Patna Region, Kankar Bagh, Patna.
4. Vice-Chancellor,
Banaras Hindu University,
Ex-Officio Chairman,
Vidyalaya Management, Committee and
Executive Committee, Kendriya Vidyalaya,
B.H.U. Campus, Varanasi.
5. B.P. Sinha, Principal,
Kendriya Vidyalaya,
Banaras Hindu University Campus,
Varanasi-5.

. Respondents

(By Advocate

O_R_D_E_R (ORAL)

(By Hon'ble Mr.Justice R.R.K. Trivedi, VC)

This Original Application, u/s 19 of Administrative (Tribunals) Act, 1985 has been filed for a direction to the Respondent no.2 Commissioner, Kendriya Vidyalaya Sangathan (Hqrs), New Delhi to pass orders on leave application for a period from 27.9.2000 to 15.12.2000. It is submitted that the leave application has already been forwarded to Respondent no.2 and is pending before him. The learned counsel for the applicant has also prayed that the Respondent no.2 may be directed to pass orders with regard to payment of salary to the applicant with effect from 16.12.2000.

2. Considering the facts and circumstances of the case, in our opinion, this O.A. may be disposed of at the stage of admission with the direction to the Respondent no.2 to pass orders on leave application and decide the question of payment of salary to the applicant. The O.A. is accordingly disposed of finally with the direction to Respondent no.2 to decide the leave application of the applicant ^{and} also the claim for payment of salary with effect from the date mentioned above and pass reasoned order within a month from the date a copy of this order is filed before him. To avoid delay, the applicant may file a fresh application along with a copy of this order.

(S. DAYAL)
MEMBER (A)

(R.R.K. TRIVEDI)
VICE- CHAIRMAN